

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

IA NO. 762 OF 2018
IN DFR NO. 1540 OF 2018

Dated: 26th September, 2018

Present: Hon'ble Mr. Justice N.J. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of :

Uttarakhand Power Corpn. Ltd. Appellant(s)

Vs.

M/s Greenko Budhil Hydro Power Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma

Counsel for the Respondent(s) : Mr. Hemant Singh for R-1

Mr. Buddy A. Ranganadhan
Ms. Stuti Kishan for R-2

ORDER

(IA no. 762 of 2018 – delay in filing)

Learned counsel, Mr. Hemant Singh, accept notice on behalf of the first Respondent. Further, he prays for three weeks time to enable him to file his reply on IA No. 762 of 2018 filed by the Appellant for condonation of delay in filing the Appeal.

Submission made by the learned counsel appearing for the first Respondent, as stated supra, is placed on record.

Learned counsel appearing for the first Respondent is permitted to file his reply on IA No. 762 of 2018 filed by the Appellant for condonation of delay in filing the Appeal by 16.10.2018, after duly serving copy on the other side.

List this matter on **22.10.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
vt/pk

(Justice N.K. Patil)
Judicial Member